Central aid for Jawahar Rozgar Yojna

799. SHRI BEKAL UTSAHI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have decided to route Central aid for Jawahar Rozgar Yojna Schemes through State Governments and Union Territory Administrations in future;
- (b) if so, what was the earlier mode of channelising Central aid for these schemes; and what is the revised system for such aid; and
- (c) what were the reasons for introducing change the system?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) Jawahar Rozgar Yojana (JRY) funds are already being routed through, the State Governments and Union Territory Administrations since the financial year 1990-91.

- (b) During the year 1989-90 when the Jawahar Rozgar Yojana (JRY) was launched, central funds were given directly to the District Rural Development Agencies (DRDAs) /Zilla Parishads (ZPs) implementing the Yojana, on the pattern of Integrated Rural Development Programme (IRDP). This system was changed in the following year as indicated in reply to part (a) of the question above.
- (c) Release of funds in the year 1989-90 (when the JRY was launched)

directly to DRDAs/ZPs was intended to ensure speedy flow of funds to the implementing agencies. The change in the policy with effect from the following year was in keeping with the Governments commitment to true federalism so that the States did not feel by-passed.

to Questions

Land reforms

@800. SHRI BEKAL UTSAHI: Will the PRIME MINISTER be pleased to state the progress made so far in each State and Union Territory with regard to enforcement of land reforms, identifying the surplus land and its distribution to landless tillers, indicating the areas identified and distributed and the number of beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): As a result of the implementation of land ceiling laws, since inception of the programme an area of 72.25 lakh acres was declared surplus and 62.40 lakh acres taken possession of. Out of the area taken possession of an area of 47.94 lakh acres was distributed to 45.76 lakh rural poor/beneficiaries.

State/UT wise information relating to area declared surplus area distributed and number of beneficiaries is given in the statement.

©Previously Unstarred Question 138, transferred from the 22nd November, 1991.

Statement

(Till June, 1991)

States/UTs										Area Declared Area Distri- No. of (Area in buted Benefi- lakb acres) (Area in clarica lakh acres) (in lakhs)		
1										2	3	4
1.	Andhra	Prade	esh			•	•			7.01	4- 19	3.58
2.	Assam	•				•	•		•	6⋅ 10	4.32	3·78
3,	Bibar	•	•	•		•	•	•	-	4.75	2.67	3-07